

(iv) The Rural Banking Enquiry Committee 1950, did not favour establishment of Agricultural Credit Corporations and described Land Mortgage agencies as the 'most appropriate' for long-term credit.

Besides the above, Committees set up by various State Governments have also generally recommended the promotion of Land Mortgage Banks. The State Governments are aware of these recommendations and keep them in view while framing their policies in the matter.

(c) and (d). Yes, the Reserve Bank of India has started purchasing up to 20 per cent. of such debenture issues of the Central Land Mortgage Banks as are guaranteed by State Governments. It has also recognised such debentures as eligible securities for the purpose of accommodation under Section 17(4)(a) of the Reserve Bank of India Act.

ASSIGNMENT PLAN

*1989. **Shri M. L. Dwivedi:** Will the Minister of Communications be pleased to state:

(a) whether the assignment plan indicating the actual wave length given to each country in pursuance of the suggestion of the Indian delegation to the Extraordinary Administrative Radio Conference held in Geneva between August and December, 1951, has been drawn up and submitted to the countries of the world for their approval and acceptance;

(b) if so, whether Government will place on the Table of the House a copy of the assignment plan, the proposal for which was accepted at the said Conference; and

(c) the progress made so far in this connection?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) No assignment plan was drawn up by the India Delegation for submission to the Extraordinary Administrative Radio Conference at Geneva; only a proposal indicating the general principles for the equitable distribution of frequencies was made, but it did not find favour with the other countries.

(b) Does not arise.

(c) Does not arise.

SCHEDULED TRIBES

*1990. **Shri R. B. Parmar:** Will the Minister of Home Affairs be pleased to state how much grant-in-aid has been sanctioned by the Central Gov-

ernment for each Part 'C' State for the Scheduled Tribes and the Scheduled Areas?

The Minister of Home Affairs and States (Dr. Katju): The question of giving grants-in-aid does not arise so far as Part C States are concerned. A provision of Rs. 15 lakhs has been made in the Central budget for the Current year and it is proposed to distribute it as follows:

Manipur	5 lakhs
Vindhya Pradesh	3 lakhs
Tripura	2½ lakhs
Ajmer	2 lakhs
Bhopal	2 lakhs

and small sums for the other States. It may be possible to raise the total grant to 24 lakhs in which case appropriate increases will be made in the sums allotted to different States.

QUARTERS FOR POSTAL EMPLOYEES

*1991. **Shri Sanganna:** Will the Minister of Communications be pleased to state:

(a) whether the staff other than the Post Masters and signallers of the Posts and Telegraphs Department have been provided with government quarters in every State;

(b) if so, whether standard rent or nominal rent is recovered from the occupants; and

(c) what is the aggregate receipt of rent due on such residences per annum?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes, but, it is only lately that Government have started building quarters for those classes of staff who are not entitled to residential accommodation being provided by Government as a condition of their service. The number of quarters constructed upto now is therefore not much.

(b) Rent is recoverable at 10 per cent. of the emoluments of the occupier or the standard rent, whichever is less.

(c) Rs. 3.35.133 approximately.

INDIAN-OWNED SHIPS (EARNINGS)

*1992. **Shri Bansal:** Will the Minister of Transport be pleased to state:

(a) the total earnings made by Indian-owned ships in the years 1948-1951 by plying in international waters; and

(b) what steps are Government taking to increase the earnings of foreign exchange by Indian-owned ships?